



KARNATAKA LEGISLATIVE ASSEMBLY  
SIXTEENTH LEGISLATIVE ASSEMBLY  
TENTH SESSION

**THE KARNATAKA GOVERNMENT PARKS (PRESERVATION)  
(AMENDMENT) BILL, 2026  
(LA Bill No. 25 of 2026)**

A Bill further to amend the Karnataka Government Parks (Preservation) Act, 1975.

Whereas, it is expedient further to amend the Karnataka Government Parks (Preservation) Act, 1975 (Karnataka Act 23 of 1975), for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy seventh year of the Republic of India, as follows:-

**1. Short title and commencement.**-(1) This Act may be called the Karnataka Government Parks (Preservation) (Amendment) Act, 2026.

(2) It shall come into force at once.

**2. Amendment of section 5.**- In the Karnataka Government Parks (Preservation) Act, 1975 (Karnataka Act 23 of 1975), in section 5,-

(i) the existing provision shall be numbered as sub-section (1); and

(ii) after sub-section (1) as so numbered, the following shall be inserted, namely:-

“(2) Notwithstanding anything contained in section 4 and without prejudice to the provisions of sub-section (1), on the basis of the recommendations of the High Level Committee constituted under this section, where the State Government considers it to be expedient in public interest to permit the utilization of any land or building or parts thereof comprised in a Park or Garden to which this Act applies, it may alienate by means of sale, lease, gift, exchange, mortgage or otherwise or permit the use of such land or building or parts thereof in favor of any Department of the State Government, Statutory Authority, Government Company or local authority up to an area not exceeding five percent of the total area of such park, subject to such

conditions and restrictions as may be prescribed with regards to construction, maintenance, management, protection of ecology and environment, etc.,

(3) The utilization of any land or building or parts thereof comprised in a Park or Garden for implementation of public infrastructure or public utility projects shall be considered as being in furtherance of public interest.

(4) The State Government shall constitute a High Level Committee headed by an officer not below the rank of Additional Chief Secretary to Government along with such number of officers and domain experts as may be considered appropriate by the State Government to make recommendations under sub-section (2).

(5) Five percent of the total area of any land or building or parts thereof comprised in a Park or Garden shall be inclusive of any area, which is already alienated by means of sale, lease, gift, exchange, mortgage or otherwise. This shall not be construed as affecting the utility or development of any structure by the Horticulture Department for their own use including development of Horticulture, its allied activities and administrative purposes.

(6) Notwithstanding anything contained in section 4 and without prejudice to the provisions of this section, on the basis of the recommendations of the High Level Committee constituted under sub-section (4), with recorded reasons demonstrating public interest and necessity where the State Government considers it to be expedient as to the beneficial utilization of any land or building or parts thereof comprised in any Horticulture Farm to which this Act applies, in the interest of the farming community in any area of the State, it may alienate or permit the use of such minimum extent of land or building or parts thereof in necessary for implementation of Horticulture project in any Horticulture Farm for implementation of any Horticulture Project, subject to such conditions as and restrictions as may be prescribed with regards construction, maintenance, management, protection of ecology and environment and like matters etc.,.

**Explanation:-** The Horticulture Project shall mean project involving development of Farm, Nursery, Production of improved varieties, post harvest management, value addition, horticulture produce based industries, cold storage, sales and storage, grading, sorting, packing etc., of horticulture produce and such other activities closely related to horticulture.

**STATEMENT OF OBJECTS AND REASONS**

It is considered necessary further to amend the Karnataka Government Parks (Preservation) Act, 1975 (Karnataka Act 23 of 1975) to,-

- (a) explicitly permit the State Government, notwithstanding restrictions in section 5, to alienate park land by way of sale, lease, gift, exchange, mortgage, or otherwise, up to an absolute limit of five percent (5%) of the total area. This applies strictly in favor of Government Departments, Statutory Authorities, Government Companies, or Local Authorities for public utility projects.
- (b) establish an authoritative evaluation mechanism headed by the Additional Chief Secretary to Government, alongside designated officers and expert domain professionals, ensuring that any proposed land utilization is thoroughly evaluated before any recommendation is made to the State Government.
- (c) statutorily mandate that the five percent (5%) spatial ceiling is strictly inclusive of any and all lands previously alienated, thereby safeguarding the remaining natural ecosystem. It further clarifies that standard developments by the Horticulture Department for its own administrative and allied use fall entirely outside this restriction.
- (d) provide a specialized legal pathway for utilizing minimal areas within Horticulture Farms for implementing core Horticulture Projects. This includes post-processing facilities, cold storage units, production of improved varieties, and agro-based industries directly beneficial to the local farming community, backed by recorded reasons demonstrating public interest and absolute necessity.

Hence, the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed Legislative measure.

**MEMORANDUM REGARDING DELIGATED LEGISLATION**

|          |                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
|----------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Clause 2 | <p>(a) sub-section (2) of section 5 proposed to inserted empowers the State Government to prescribe by rules such conditions and restrictions to permit utilization of any land or building or parts thereof.</p> <p>(b) sub-section (6) of section 5 proposed to inserted empowers the State Government to prescribe by rules such conditions and restrictions to alienate or permit use of such minimum extent of land or building or parts thereof.</p> |
|----------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

**S. S. MALLIKARJUN**

Minister for Mines, Geology and Horticulture

**M.K. VISHALAKSHI**Secretary  
Karnataka Legislative Assembly

**ANNEXURE****EXTRACT FROM THE KARNATAKA GOVERNMENT PARKS (PRESERVATION)  
ACT, 1975 (KARNATAKA ACT 23 OF 1975)****XXX****XXX****XXX**

5. Permission in certain cases.-Notwithstanding anything contained in section 4, the State Government may subject to such conditions and restrictions as it may impose as regards construction, maintenance, management use and like matters alienate an area of,-

(a) 1223 sq. mtrs at Indira Gandhi Musical Fountain Park to the Bruhat Bangalore Mahanagara Palike for the purpose of widening of roads; and

(b) 1135. 18 sq. mtrs at Lalbagh gardens along the compound wall of west gate towards western side of the park (presently called R.V. Road) to Bangalore Metro Rail Corporation Limited for the purpose of construction of elevated Station for Metro Rail Project of Bangalore”

(c) 2126.71 sq.mtrs area of Cubbon Park located between Vidhana Soudha and Karnataka High Court Building, East: Park area of survey No. 1284; West: Survey No. 570; North: Park area in survey No. 1284 linking to the nursery and South: Park area of survey No. 1284 opposite to High Court;

(d) 11,160 sq. mtrs area of Cubbon Park located between East: High Court of Karnataka in survey No. 1284; West: Existing Road between Vidhana Soudha, and High Court in the Cubbon Park area of survey No. 1284; North: General Post Office and South: Cubbon Park area of survey No. 1284.

(e) 18028.35 Square meters between High Court Building and Old KGID Building surrounded by,-

East: K.G.I.D. Building and High Court Building Security fence 120.65 meters.

West: Ambedhakar Veedhi 170.68 meters.

North: K.G.I.D. road to Ambedhakar Veedhi. 137.27 meters.

South: High Court Building and Road leading from Ambedhakar Veedhi to High Court Building Security fence 170.42 meters. to park the Vehicles of High Court Advocates and visitors.

(f) 49 acres and 34 guntas (approximately) consisting of the buildings of Vidhana Soudha, Vikasa Soudha and other structures with the boundaries specified hereunder for the purposes of repairs and other developmental works,-

North: Starting from Legislature House circle, running along the road and ending upto car parking gate.

South: Vidhana Veedhi road starting from Lokayuktha office running along Gopala Gowda circle touching Police Timmaiah circle.

East: Starting from Legislature circle, running along boundary wall of Rajbhavan and touching Police Timmaiah circle.

West: Starting from Lokayukta office running along M.S. Building compound and ending at Parking gate.

**XXX**

**XXX**

**XXX**